

Central Administrative Tribunal
Principal Bench

O.A. No. 1765 of 1998

New Delhi, dated this the 26th October, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Kanti Kanjilal,
S/o late Shri Lalit Mohan Kanjilal,
R/o Ganguly Bagan Govt. Quarters,
Block No.16, Flat No.T-7,
Calcutta-700047.Applicant

(None appeared)

Versus

1. Union of India through
the Secretary,
Ministry of Health & F.W.,
New delhi-110011.
2. Secretary,
Ministry of Personnel, Public Grievances
& Pensions,
Dept. of Pension & Pensioners' Welfare,
New Delhi. Respondents

ORDER

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant impugns respondents' order dated 19.12.97 (Ann. A-1) granting a fixed medical allowance of Rs.100/- p.m. to Central Govt. pensioners residing in areas not covered by CGHS and claims that it should be extended to those residing in areas covered by CGHS also.


2. None appeared for the applicant when the case was called out. Placed with record is a letter dated 1.9.98 purportedly from applicant stating that due to personal difficulty it has not been possible for him to appear personally or

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though counsel, and stating that the matter may be decided on merits on the basis of the grounds put forward in the O.A.

3. It is clear that the fixed medical allowance of Rs.100/- p.m. to Central Govt. pensioners residing in areas outside the CGHS is to compensate them for not being covered by CGHS. To give those Central Govt. pensioners residing in areas covered by the CGHS the benefit of fixed medical allowance of Rs.100/- p.m. also would be to confer an additional benefit on them which itself would be discriminatory and violative of Articles 14 & 16 of the Constitution.

4. The O.A. is devoid of merit and is dismissed in limine. No costs.


(S.R. Adige)
Vice Chairman (A)

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